

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 222 of 2013 &
IA No. 336 of 2013

Dated : 8th November, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

M/s GMR Vemagiri Power Generation Ltd. ... Appellant(s)

Versus

Andhra Pradesh Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Vishrov Mukherjee

Counsel for the Respondent(s): Mr. Anand K. Ganesan
Ms. Swapna Seshadri

ORDER

It is pointed out that the reply has been filed to I.A. However, in view of the submissions made by the learned counsel for the Appellant, we direct the Respondent to file the reply to the main Appeal on or before 29.11.2013 after serving copy on the other side.

Post the matter for hearing on **12.12.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member
ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson